

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**  
**Vacation Bench**

**Item No. 1**  
**IB-260(ND)/2017**

**IN THE MATTER OF:**

**Neelam Singh**

**...PETITIONER**

**Vs.**

**M/s. Mega Soft Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 23.06.2021**  
**(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI, NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

**For the Financial creditor/Petitioner**  
**For the Liquidator**  
**For the Applicant**

**:Mr. Rahul Shukla, Advocate.**  
**:Mr. Mritunjay Kumar, Advocate.**  
**:Mr. Arun Khatri, Advocate.**

**ORDER**

**IA No. 2583 of 2021**

Heard the submissions made by the Learned Counsel for the Applicant. The Liquidator and Counsel for the Liquidator are also present, therefore, there is no need to issue notice. Two weeks' time is granted to file the reply. Matter is adjourned to **30.07.2021**.



**(Narender Kumar Bhola)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**

(Meenu)